

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A. (SJ) No. 502 of 2010

Uday Dubey & anr. **Appellants**
Versus
The State of Jharkhand **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA
Through- Video Conferencing

For the Appellants : None
For the State : Mrs. Niki Sinha, APP

08/Dated: 10/09/2021

On call, nobody appears on behalf of the appellants.

However, Mrs. Niki Sinha, the learned APP appears on behalf of the State and submits that she has received instructions regarding filing of the concerned affidavit, therefore, she seeks two weeks' time to file the same.

Meanwhile, the learned APP submits that as per information received, one of the appellants namely Uday Dubey has passed away, however, another appellant, namely, Shankar Dueby is not traceable.

In view of the submissions of the learned APP, the learned court below is directed to issue bailable warrant against the appellant No.2, namely, Shankar Dubey.

Report of the issuance of the bailable warrant from the officer-in-charge of the concerned police station to be placed before this Court by the next date of hearing.

The leaned counsel for the State is directed to pursue this order and file an affidavit in this regard by the next date of hearing.

Accordingly, put up this case on 08.10.2021 in its seriatim.

Let a copy of this order be given to the learned APP.

(Ratnaker Bhengra, J.)